



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**OA No. 060/0255/2020
MA No. 060/412/2020**

Chandigarh, this the 17th day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

1. Parshotam Lal (age 66 years) (Retd) Superintendent of Post Office, Faridabad, resident of VPO Jharali, Via Gharota, Tehsil & District Gurdaspur, Punjab-143533.
2. Kulwinder Pal (age 64 years) (Retd) DDM (PLI), O/o Chief Post Master General, Haryana, Ambala, resident of Village Dhadda, P.O. Sanaura, Near Bhogpur, District Jalandhar, Punjab-144201.

BY ADVOCATE: Sh. Dhiraj Chawla

VERSUS

1. Union of India through the Secretary (P), Government of India, Ministry of Communication & Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110 001.
2. The Chief Post Master General, Haryana Circle, Ambala - 133 001.

.....Respondents

BY ADVOCATE: Sh. Sanjay Goyal



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/412/2020 is allowed. Applicants are permitted to file a joint application.
2. Through the present OA, applicants seek issuance of directions to the respondents to grant them the Grade Pay of Rs. 5400 w.e.f. the date of completion of regular service of four years in the Grade Pay of Rs. 4800 and refix their pay and retiral dues as well as pension and release arrears thereof as already granted to the similarly situated employees in view of the law settled down by the Hon'ble Madras High Court in CWP No. 13225 of 2010 decided on 06.09.2010 against which the Government of India filed SLP (C) No. 15627 of 2011 before the Apex Court which was dismissed vide order dated 10.10.2017 and view was again reiterated by Hyderabad Bench of this Tribunal vide its judgement dated 14.09.2015.



3. Heard Sh. Dhiraj Chawla, learned counsel for the applicants.
4. At the outset, learned counsel for the applicants submits that before approaching this court, the applicants have already served Legal Notice Annexures A-4 which is pending consideration.
5. The learned counsel for the applicants made a statement at the bar that the applicants will be satisfied if directions are issued to the respondents to decide their pending Legal Notice by passing a reasoned and speaking order within some stipulated time period.
6. Issue notice.
7. On asking of the court, Sh. Sanjay Goyal, Sr. CGSC, accepts notice. He does not object to the disposal of the OA in the requested manner.
8. Considering the short prayer made in the application, and without commenting anything on merits



of the case, the present OA is disposed of in limine by directing the competent authority to decide the pending Legal Notice served on behalf of the applicants, by passing a reasoned and speaking order, as per rules and law, within a period of three months from the date of receipt of a certified copy of this order. If the applicants are held to be entitled for the grant of relevant benefit, the same be extended to them, otherwise, a reasoned and speaking order be communicated to them. OA stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 17.03.2020
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